

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2214  
ANSWERED ON THURSDAY, THE 6<sup>TH</sup> DECEMBER, 2012  
AGRAHAYANA 15, 1934 (SAKA)**

**EXIT SCHEME FOR COMPANIES**

**QUESTION**

**2214. SHRI SATPAL MAHARAJ:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government is contemplating any proposal for simplification of exit process to shut down the non-performing companies in the country;**
- (b) if so, the details thereof; and**
- (c) if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF STATE  
(INDEPENDENT CHARGE)  
IN THE MINISTRY OF CORPORATE AFFAIRS**

**(SHRI SACHIN PILOT)**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री सचिन पायलट)

**(a) to (c):- This Ministry has already formulated guidelines vide circular number 36/2011 dated 03.07.2011 for striking off names of defunct companies under Section 560 of the Companies Act.**

\*\*\*\*\*